

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.619/MP/2020

- Subject : Petition under Section 79 of the Electricity Act, 2003 for execution of orders dated 19.12.2017 and 14.3.2018 passed by this Commission in Petition No. 101/MP/2017 and 13/SM/2017 respectively and initiation of proceedings/appropriate action under Section 142 read with Section 149 of the Electricity, Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the orders dated 19.12.2017 and 14.3.2018 passed by this Commission in Petition No. 101/MP/2017 and 13/SM/2017 respectively.
- Date of Hearing : 24.4.2023
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : DB Power Limited (DBPL)
- Respondent : Rajasthan Urja Vikas Nigam Limited and 10 Ors.
- Parties Present : Shri Deepak Khurana, Advocate, DBPL
Shri Ashwini Kumar Tak, Advocate, DBPL
Shri Amal Nair, Advocate, Rajasthan Discoms
Ms. Shivani Verma, Advocate, Rajasthan Discoms
Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL
Shri Dhruv Tripathi, Advocate, PTCIL

Record of Proceedings

During the course of hearing, learned counsel for the Petitioner and the learned counsel for the Respondents, Rajasthan Discoms made their respective submissions in the matter.

2. Considering the request of the learned counsel for the parties, the Commission permitted the Respondents, Rajasthan Discoms to file its written submissions within three weeks with copy to the Petitioner, who may file its written submissions within two weeks thereafter.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)